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CEI. THAL AD. II. I STRATIVE TRIBUNAL

ALLAHABAD BENCH

T. A. No. 1273 of 1987

(W.P.Ho. 6419 of 1983)

Rakoch Kumar

Applicant

Versus

Union of India

Respondents

Hon. Mr. A.K. Sinha -Mamber(3)

Hari. fir. B. H. Singh - Mombir(A)

(Sy Hom. Mr. B.K. Singh - & M)

This T.A.No.1273 of 1987 Rakesh Kumer Vs.Union of India & others, has been transferred by the High Court Allehabed under the provision of the Administrative Tribunal Act XIII of 1985 and has been registered in this Tribunal as T.A.No.1273 of 1987. It is an old case of Civil Misc. Writ Petition No.6419 of 1983 which was filed in the High Court of Judicature at Allehabed.

The facts of the case in brief are that Shri Rakesh Kumar's name was sponsored by the Employment Exchange Aligarh, for the post of Labourer in the Month of July, 1982 for interview in the Govt. of India Fress, Aligarh. That on 26-7-1982, Shri Rakesh Kumar was interviewed for the post of Labour in the Govt. of India Press, Aligarh and was declared selected for the said post on 28-7-1982. He was informed by the Manager, Aligarh Press that He had bren selected for the post of Labourer and he was also directed to get himself medically examined from the Mudical Efficer of the Press. His Serial Number was 15 amongst the 22 selected candidates. In 2.8.1932 Shri Rakesh Kumar was medically examined and declared fit for the post of Labourer in the Govt.of India Fress on 3-8-1982. That on 30-8-1982 when Shri Rakesh Kumar went to report forduty along with his certificates, he was told that he was not eligible for appointment being under age. His date of birth was 1-2-1965 and as such he had not completed

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17 years on the date of his selection. The plea of the petitioner is that there were employees in whose cases age relaxation was granted and they were paid less salary till they attained the age of 17 years and full filled oligibility critoria. The bonds of these facts Shri Releast Emmin filled Civil Misc. Polition before the High Court, Allahabad and has now come-up before this Tribunal to decide the matter. The contention of the applicant is that since the appointment formalities had been completed and he came from a poor family and at least on humanitarian grounds he should have been appointed to the post of labourer. He has also stated that he comes from an extremely backward class i.e. Kahar and as such deserves sympathetic consideration.

3- We have heard the learned counsel for the respondents.

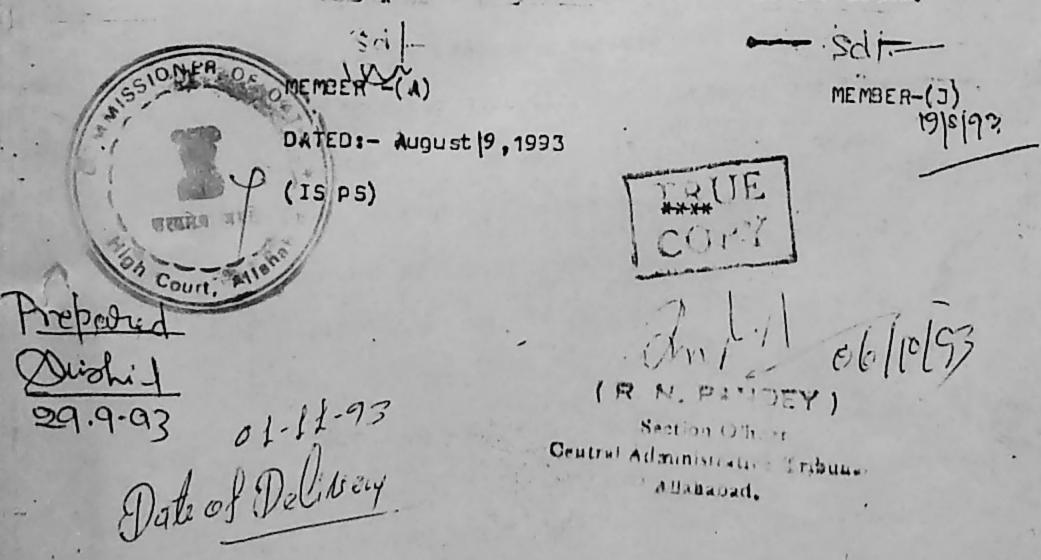
The fact that the applicant was under-age is 4not denied in the application. It has also not been denied that he was under age by five months. It would be seem from the various documents pl ed on the record that the applicant had only been declared selected and .declared medically fit. Part of the formalities no doubt had been gone through but no appointment letter had been issued to him after detecting that he was under age. The offer of appointment was, therefore, withdrawn. No right or claim can accrue to a post unless the candidate isselected and offered the latter of appointment and inpursuance thereof he joins. In this case neither the appointment letter was offered to him nor he was allowed to join the post. These are admitted facts. This court has no jurisdiction to intervene about the eligibility criteria laid down by the Govt. of India, Ministry of works and Housing regarding the appointment to various

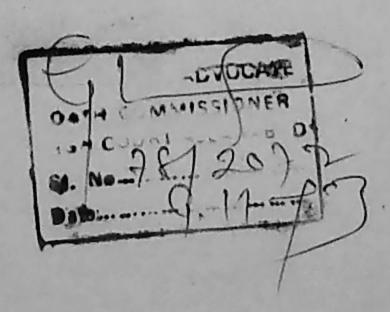
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poets in the Printing Press under them. How the Judges Server I Have Hall Efform and H.H. Monarchi-JJ have held in case of J.Rangeswami- Appellant Vs. Govt. of Andhra Pradesh and others - Raspondents 1990 AIR-535, to to it is none of the business of the courts to examine the relevancy and suitability of qualifications prescribed for various posts by the Government. In case of any grievance in respect of eligibility criterion, the Appropriate Authority may be moved for review of the qualification. In this judgment the principles enunciated are clear. The courts are not competent to examine the relevancy and suitability of the prescribed qualification; or eligibility criterion and accordingly this T.A.Nc.1273/1987 is devoid of any merit or substance and accordingly it is dismissed.

5- There will be no order as to the costs.





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